OPEN COURT

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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1187 OF 2007

ALLAHABAD THIS THE 1ST DAY OF APRIL, 2008

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J HON'BLE MR. K. S. MENON, MEMBER-A

Wahid, S/o Shri Buddhi, R/o Nagaria Kalan Izzatnagar, Bareilly and posted as Gangman under Parvar Anubhag Engineer, Kashipur, Udham Singh Nagar.

. Applicant

By Advocate : Shri Arvind Srivastava

Versus

- The Union of India, through General Manager, Baroda House, New Delhi.
- Divisional Rail Manager, Northern Eastern Railway, Izzatnagar, Bareilly.
- Parvar Anubhag, Engineer, Northern Eastern Railway, Kashipur, District-Udham Singh Nagar.

. Respondents.

By Advocate: Shri D. Awasthi

ORDER

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This application is filed seeking direction to the respondents to dispose of the appeal filed by the applicant dated 24.02.2007.

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- 2. The case of the applicant is that the respondents removed the applicant from service by order dated 15.06.2005. Being aggrieved by the same the applicant has preferred the appeal before the respondent no.2. Inspite of filing of the same the respondents have not take recourse to dispose of the same, therefore this OA is filed seeking direction to dispose of the same. Earlier also the learned counsel for the applicant took time to produce the acknowledgement. Accordingly he filed the information stating that the appeal was sent by post and the acknowledgement for that, the appeal was received by the respondents on 24.02.2007. In view of this he prays for direction to the respondents to dispose of the same.
- have heard the learned counsel applicant and the learned counsel for the respondents and perused the pleadings and the materials available on record. In view of appeal filed by the applicant against the order of removal, is pending, and no orders are passed, having regard to the aforesaid facts it is clear that since the applicant was removed from service by order dated 15.06.2005 the respondents ought to have decided the appeal of the applicant as expeditiously as possible. Having failed to do so we thoughk it just and proper to direct the respondent no.2 to decide the appeal of the applicant within a period of two months from the date of receipt of a certified copy of this order.

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4. In view of the foregoing reasons, the OA is disposed of directing the respondents to pass the speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order. No Costs.

Member-A.

Member-J

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